

Central Administrative Tribunal
Principal Bench, New Delhi.

(1)

Date of decision: 8.5.1990.

Regn. No. O.A. 821/90

National MES Karamchari Union ... Applicants

vs.

UOI & Ors. ... Respondents.

For the applicants: Shri K.L. Sharma, Advocate.

CORAM: Hon'ble Shri T.S. Oberoi, Member (J)
Hon'ble Shri I.K. Rasgotra, Member (A)

JUDGMENT (Oral)
(delivered by Shri T.S. Oberoi, Member).

Heard the learned counsel for the applicants with regard to limitation aspect of the case.

2. On a perusal of the application, it is observed that the impugned order in the case is dated 26th February, 1987, against which the first representation seems to have been made as early as on 27th June, 1987. Though the learned counsel for the applicant emphasised that several reminders have been issued by the applicants to the authorities concerned, subsequent to the submission of the representation, we feel that reminders would not extend the limitation. In case any authority on the point is needed, we may mention the case of S.S. Rathore Vs. State of Madhya Pradesh (1989(2) SCALE-510).

3. Keeping in view that the delay between filing of the present OA and the representation first made by the applicants, after allowing the requisite period for which the applicants could have waited, after filing the representation, which comes to over two years and the same having not been properly explained, we are not inclined to condone the delay involved. Hence, on the point of limitation itself, this application deserves dismissal. We order accordingly, leaving the parties to bear their own costs.


(I.K. Rasgotra)
Member (A)


S/5
(T.S. Oberoi)
Member (J)